GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 1225

TO BE ANSWERED ON THURSDAY, THE 03RD MARCH. 2016

Facilities for Differently-abled Persons

1225. SHRI PREM DAS RAI: SHRIMATI RAKSHATAI KHADSE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether any facilities which are essential for the differently-abled persons are made available within the court premises in the country;
- (b) if so, the number of such courts indicating the kind of facilities available for such persons and if not, the steps taken / being taken by the Government to make courts differently-abled friendly;
- (c) whether the Government has ratified / adopted the Convention on the Rights of Persons with Disabilities;
- (d) if so, the details and the implementation status thereof; and
- (e) whether the Government proposes to establish "Creche" at various court complexes in the country and if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

(a) to (e): The development of infrastructure facilities for judiciary in the States including facilities essential for the differently-abled persons and crèche *etc.* is the responsibility of the State Governments. The Central Government augments the resources of the State Governments by releasing financial assistance under a Centrally Sponsored Scheme (CSS) for the development of judicial infrastructure. In the conference of Chief Justices held on 05th and 06thApril, 2013, it was, *interalia*, resolved that the High Courts shall prepare Vision Statements for High Court and District Courts and Five-year and Annual Plans which *inter-alia* will include special care for differently-abled persons while preparing the construction plan for Court complexes and facilities be provided for them.

The Government has ratified the UN Convention on Rights of Persons with Disabilities (UNCRPD) on 01/10/2007. As a part of implementation of the convention, the Government has already introduced Rights of Persons with Disabilities Bill, 2014 in Rajya Sabha on 7/2/2014 to replace the existing Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 to make the law in-line with UNCRPD. The Government has also submitted 1st country report before the concerned UN Committee in November, 2015.
